

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.648/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st December 2017, 10.30 A.M

Name of the Company	Harsh Vardhan Kajaria & Ors.-Vs- P.K.Regency Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. RATNANKO BANERJI, SR. ADV.
2. MR. NIRMALYA DASGUPTA, ADV.
3. MR. SHOUNAK MITRA, ADV.
4. MRS. DEBJANI CHATTERJEE, ADV.
5. MS. ARYAA CHATTERJEE, ADV.

for the
petitioners:

(A.)

1/12/17.

Mr. Abhishek Mitta, Sr. Adv.
Mr. SW Sena, Adv.
Mr. T. Kherai, Adv.

T Kherai 2

1/12/17.
for Respondent nos 1 to 7,
11, 16, 18 to 27.

ORDER

Ld. Counsel for the petitioners and the respondent nos.
1 to 7, 11, 16 and 18 to 27 are present.

Heard. Admit.

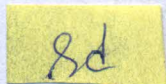
Let reply be filed within 15 days with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite parties.

Petitioners has sought interim relief regarding stay of the EOGM dated 02/12/2017. Meeting cannot be stayed. However, if any, resolution passed it shall not be given effect to till next date of hearing.

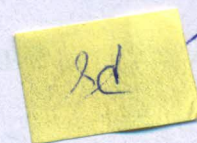
Both the parties are further directed to maintain *status quo* in respect of both composition of Board of Directors and shareholdings.

Ld. Counsel for the respondents made a request that petition should be dismissed because of suppression of fact, which can only be decided at the time of final arguments.

List on 09/01/2018.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)